

14.30 hrs.

CONSTITUTION (AMENDMENT)  
BILL \*

*(Amendment of Seventh Schedule)*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

CHILD MARRIAGE RESTRAINT  
(AMENDMENT) BILL \*

*(Amendment of sections 2 and 3)*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT)  
BILL \*

*(Amendment of section 309)*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

MR. DEPUTY SPEAKER : The question is

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL \*

*(Amendment of article 240 and First Schedule)*

SHRI B. K. DAS HOWDHURY (Cooch-Bihar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

\* Published in Gazette of India Extraordinary, Part II, section 2, dated 28-5-71.

SHRI B. K. DASCHOWDHURY I introduce the Bill.

Bill further to amend the Constitution of India "

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*The motion was adopted*

14.35 hrs

SHRI S. M. SIDDAYYA I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL†

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PREVENTION OF CONVERSION  
BILL†

*(Insertion of new article 339A)*

SHRI S. M. SIDDAYYA (Chamarajauagar) I beg to move for leave to introduce a Bill further to amend the Constitution of India

श्री जगन्नाथ राव जोशी (साजापुर) मैं प्रस्ताव करता हूँ

“कि प्रवयस्को के धर्म परिवर्तन को निर्बन्धित करने वाले विधेयक को पुर.स्थापित करने की अनुमति दी जाए।

MR. DEPUTY SPEAKER The question is .

MR DEPUTY-SPLAKER The question is

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

“That leave be granted to introduce a Bill to restrict the conversion of religion of minors ”

*The motion was adopted*

*The motion was adopted*

SHRI S M SIDDAYYA I introduce the Bill

श्री जगन्नाथ राव जोशी मैं विधेयक पुर - स्थापित करता हूँ ।

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CONSTITUTION (AMENDMENT)  
BILL†

HINDU SUCCESSION (AMEND.  
MENT) BILL\*

*(Amendment of articles 15, 16 etc)*

*(Insertion of new section 24 1)*

SHRI S. M SIDDAYYA (Chamarajauagar) I beg to move for leave to introduce a Bill further to amend the Constitution of India

श्री जगन्नाथ राव जोशी (साजापुर) मैं प्रस्ताव करता हूँ :

MR. DEPUTY SPLAKER The question is

‘ कि हिन्दू उत्तराधिकार अधिनियम, 1956 का धोर गंभीर बन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाय ।

“That leave be granted to introduce a